

took place on 10th November, 1967. The various recommendations made therein are already receiving the attention of the Government.

#### **Export Policy Resolution**

241. SHRI JUGAL MONDAL: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 5604 on the 22nd December, 1967 and state:

(a) whether Government have since finalised the details of the proposed Export Policy Resolution;

(b) if so, what are the guidelines of the new policy; and

(c) if the reply to part (a) above be in the negative, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) and (b). The details of the proposed Export Policy Resolution have not yet been finalised.

(c) In the first meeting of the reconstituted Board of Trade held on 24-1-1968 it was decided to constitute a Sub-Committee to make proposals for incorporation in the Export Policy Resolution. The Resolution will be finalised after receiving the recommendations of this Sub-Committee.

#### **Collieries Operations in Asansol Sub-Division**

242. SHRI DEVEN SEN: Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that in the Asansol sub-division, the land in the villages is subsiding, buildings are cracking and tanks and wells are going dry due to the impact of operation in the collieries.

(b) whether it is also a fact that the owners of land and buildings are not getting any compensation either from Government or from the colliery owners; and

(c) if so, the steps Government propose to take to give relief to them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): (a) Some instances of damage to surface had come to the notice of Directorate General of Mines Safety during 1966 and 1967. All such instances were looked into and were found to be due to normal mining operations. Provisions of statutory Regulations with respect to fencing had been mostly carried out.

(b) and (c). These matters are dealt with by the State Government.

#### **Commercial Clerks on Railways**

243. SHRI P. N. SOLANKI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Commercial Clerks on Railways fail to work as per rule resulting in heavy claims paid by the Railways and wastage of perishable food stuff;

(b) whether it is also a fact the Railways accept the consignments on charging freight by passenger trains, but they are sent by goods trains in parcel vans where the freight is less; and

(c) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) It is true that the staff booking a consignment sometimes fail to do all that they are required or expected to do, and this may result in some damage to the consignment, for which compensation may have to be paid, but it is not that this happens very frequently.

(b) and (c). It is not so. If a consignment booked for transport by passenger train is despatched by goods train it can only be regarded as a case of an individual lapse, which is taken suitable notice of by the administration.